

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 19105/2023
(Arising out of impugned final judgment and order dated 23-08-2023
in WRITC No. 23090/2022 passed by the High Court of Judicature at
Allahabad)

M/S SHRI KRISHNA CINETECH PVT. LTD. & ORS. Petitioner(s)

VERSUS

AUTHORIZED OFFICER PUNJAB NATIONAL BANK & ANR. Respondent(s)

(FOR ADMISSION and I.R. and IA No.174834/2023-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.174831/2023-EXEMPTION FROM
FILING O.T.)

Date : 31-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Rahul Kaushik, Adv.
Ms. Bhuvneshwari Pathak, AOR
Ms. Shilpi Satyapriya Satyam, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable on 11th September,
2023.

Dasti service, in addition, is permitted.

Liberty to serve the notice to the
standing/nominated standing counsel for the Punjab
National Bank is granted.

In the meantime till 11th September, 2023, no
coercive measures be taken against the petitioners.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)